

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. M K HANJURA

Petition(s) for Special Leave to Appeal (C) No(s). 24091/2014

MUNNI DEVI

Petitioner(s)

VERSUS

STATE OF HARYANA AND ORS

Respondent(s)

(with office report)

Date : 30/09/2015 This petition was called on for hearing today.

For Petitioner(s)

Mr. Praveen Swarup,Adv.

For Respondent(s)

Mr. Shekhar Raj Sharma,Adv.
Mr. Manindra Dubey,Adv.UPON hearing the counsel the Court made the following
O R D E R

Fresh steps for the service of notice by usual mode to the respondents shall be taken by the learned counsel for the petitioner within a period of four weeks. Dasti in addition is permitted to be served.

List again on 15.12.2015.

(M K HANJURA)
Registrar